CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

## R.A.No.29/2001

IN

OA No.1782/99

New Delhi: this the / day of February, 2001
HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).
HON'BLE DR.A. VEDAVALLI, MEMBER (J)

Lt. Governor,
Govt. of NCT of Delhi,
Raj Niwas,
Delhi-54

2. Shri O.Kedia, Enquiry Officer, Commission for Departmental Enqiries, Central Vigilance Commission, Satarkta Bhawan, Block-A, QPO Complex, Room No.210-D, INA,

....Re view Applicants

## Versus

Jag Pravesh Chandra Kaushal, S/o Shri M.L.Kaushal, R/o 206, Police Colony, Hauz Khas, New Delhi-16

...Review Respondents

## ORDER (BY CIRCULATION)

## S.R.Adige.VC(A):

Perused the RA

By Tribunal's order dated 24.8.2000, 0A No.1782/99 was disposed of with a direction to Respondent No.2 to dispose of applicant's representation dated 26.7.99 by means of a detailed, speaking and reasoned order in accordance with law after giving him a reasonable opportunity of being heard in person within two months from the date of receipt of the order, and till then not to compel applicant to disclose his defence in the DE.

3. That order requires no review. Respondents
(Review Applicants) should comply with that order.

(DR.A.VEDAVALLI)

MEMBER (J)

(S.R.ADIGE) VICE CHAIRMAN(A).

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